

Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu/Kashmir

NOTIFICATION,

Jammu, the 22nd April, 2025

S.O. 100: In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 (XII of 1996) and in partial modification of SRO 447 of 2014 dated 21.10.2014, the Government hereby excludes village "Dabsi" and "Lanjiote" from territorial jurisdiction of "Tehsil Mankote" and includes the same within the territorial jurisdiction of "Patwar Halqa Gohlad", "Niabat Mendhar" of "Tehsil Mendhar".

By order of the Government of Jammu and Kashmir.

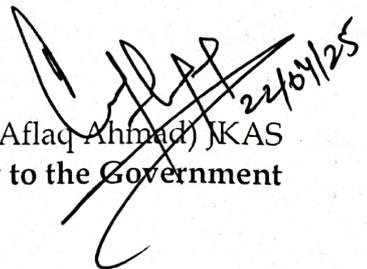
Sd/-
(Kumar Rajeev Ranjan) IAS
Secretary to the Government

No. REV-Sett/195/2024 (7600791)

Dated: 22.04.2025

Copy to the:-

1. All Financial Commissioners/ Additional Chief Secretary, J&K Government.
2. Financial Commissioner (Revenue), J&K.
3. Additional Chief Secretary to the Hon'ble Chief Minister, J&K.
4. All Principal Secretaries to the Government.
5. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
6. Joint Secretary, Ministry of Home Affairs (JKL), Government of India.
7. All Commissioner/ Secretaries to the Government.
8. Divisional Commissioner, Jammu.
9. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
10. Commissioner Survey & Land Records, J&K (Ex-Officio Settlement Commissioner, J&K).
11. Deputy Commissioner, Poonch.
12. Director Information, J&K.
13. Director Archives, Archeology and Museum, J&K.
14. Pvt. Secretary to Secretary to the Government, Revenue Department.
15. In-charge website, Revenue Department.


(Aflaq Ahmad) JKAS
Under Secretary to the Government